

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 275/2017 with C.P. No. 16/241/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: Bahubali Shantilal Shah
V/s.
The Lok Prakashan Ltd.

Section of the Companies Act: Section 241 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANIP A GANDHI	ADVOCATE	RES. NO. 4	<i>Anip A. Gandhi</i>
2.	PAVAN S. GODIAWALA	ADVOCATE	} PETITIONER	<i>Pavan S. Godiawala</i>
3.	Shri MIHIR THAKORE	SR ADVOCATE		
3.	Apurva Vakil	Advocate	Resp No. 3	<i>Apurva Vakil</i>
4.	DIVYANG MAJMODAR	F.C.A.	Resp. No. 6	<i>Divyang Majmodar</i>

ORDER

Learned Senior Advocate Mr. Mihir Thakore Learned Advocate Mr. Pavan Godiawala present for Original Petitioner. None present for Original Respondent No.2. Learned Advocate Mr. Apurva Vakil present for Original Respondent No.3. Learned Advocate Mr. Anip Gandhi present for Original Respondent No.4. Learned FCA Mr. Divyang Majmudar present for Original Respondent No.6.

Learned Senior Counsel appearing for petitioner and counsel appearing for Respondents represented that they need some time to suggest mutually agreed Independent Director.

The order dated 13.10.2017 where by Independent Director was appointed has been passed by Single Member.

Hence, list the matter on 23.11.2017 before the special Bench constituted as per order dated 24.10.2017 of Registrar, NCLT for the purpose of naming Independent Director and to fix his remuneration of Independent Director.

Manorama Kumari
MANORAMA KUMARI
MEMBER JUDICIAL

Bikki Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.